

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).4896-4898/2013

(From the judgement and order dated 01/10/2012 in WP No.4400/2011,
WP No.5181/2012 dated 29/10/2012 in WP No.4400/2011,RP No.308/2012 of The
HIGH COURT OF BOMBAY AT AURANGABAD)

ALL INDIA COUNCIL FOR TECHNICAL EDU.& ANR.

Petitioner(s)

VERSUS

BHARATIYA GRAMIN PUNARRACHANA SANSTHA'S

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment,permission to file additional documents and prayer for interim
relief)

WITH S.L.P.(C)...CC NO. 19865 of 2013

(With office report)

SLP(C) NO. 33910 of 2012

(With prayer for interim relief and office report)

SLP(C) NO. 33911 of 2012

(With prayer for interim relief and office report)

Date: 29/01/2014 These Petitions were mentioned today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s)

Mr. Amitesh Kumar,Adv.

Ms. Mamta Tiwari,Adv.

Mr. Gopal Singh,AOR

Mr. Venkita Subramoniam T.R.,AOR

Mr. Shivaji M. Jadhav,AOR

For Respondent(s)

Mr. Shivaji M. Jadhav,AOR (Mentioned by)

Ms. Asha Gopalan Nair,AOR

UPON being mentioned the Court made the following

O R D E R

Post on 10.02.2014.

| (NARENDRA PRASAD)

| COURT MASTER

| | (USHA SHARMA)

| | COURT MASTER